personnel involved in taxiing the aircraft. As per the CAR, it is the operator's responsibility to conduct breath analyzer test and report violations to DGCA. The details of violations in the last three years are as follows:–

Year	No. of Violation
2017	254
2018	256
2019	244
2020 (till February)	48

Action on each of the violation were taken as per provisions of CAR Section-5, Series-F, Part-III.

Further, DGCA has also issued CAR Section-5, Series-F, Part-IV Issue-I dated 16.09.2019 mandating breath analyzer examination for Air Traffic Controllers, Flight Dispatchers, Aircraft Maintenance personnel, Aerodrome operation personnel, Fire and rescue personnel, Vehicle drivers (including catering and refueling vehicles) ground equipment operators and ground handling personnel. The details of violations under this CAR are as follows:–

year	No. of Violation
2019	97
2020 (till February)	81

Action on each of the violation were taken as per provisions of CAR Section-5 Series-F Part-IV.

Regular and contract workers of Air India

2733. DR. ASHOK BAJPAI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Air India has reduced number of regular staff and obtains services from contract workers;

(b) if so, the number and ratio of regular and contract workers at airports, State-wise;

(c) whether this policy has helped Air India in providing better services at lower cost; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) The number of regular/permanent staff in Air India has reduced due to non-induction by direct recruitment for more than a decade and also due to natural attrition. In order to meet the operational requirements, Air India has inducted workers on contract basis for Fixed Periods (Fixed term contract).

(b) The details of Permanent and Contractual employees as on 01.02.2020 are as follows:—

Region	Regular	Contract
Eastern Region	743	131
Headquarter	639	199
Northern Region	2669	2626
Southern Region	1286	634
Western Region	3766	812
IBO (India Based Officer Posted at foreign stations)	91	–
TOTAL	9194	4402

The engagement of contractual employment has been done in certain specified categories in certain regions.

(c) and (d) The policy has been adopted by Air India in view of non-induction of permanent staff and to meet operational requirements.

Credit facility to schedule and non-schedule airlines

2734. SHRI VIVEK K. TANKHA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Airports Authority of India (AAI) gives credit facility to schedule and non-schedule airline;